CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indira Nagar, Bangalore 38.

Dated:

1304 /86(T) Application No. Writ Petition No. 8332/86

APPLICANT

RESPONDENT(S)

ML Soinivosa Ruo VERSUS Contral Food Tech Re Mysore

DSn. S. Krishnavah Jer Applicants 2) Su V. Tarakaram. For Respt

> Writ Petition No. 8332/83 on the file of Hon! ble High Court of Karnataka, Bangalore, transferred to this Tribunal under Section 29 of the Administrative Tribunals Act, 1985, and registered in this Tribunal as Application No. ______1364/867 is posted before the Bench on 4-8-86 for fixing the date of final hearing.

You are directed to appear on the aforesaid date at 10.30 AM failing which further proceedings will be held in your absence.

By order of the Tribunal.

(COURT OFFICER)

GR

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indira Nagar, Bangalore-560 038.

ON THURSDAY THE 7TH DAY OF AUG'86.

PRESENT

THE HON'BLE MEMBER (JUDICIAL) : SHRI CH.RAMAKRISHNA RAO
THE HON'BLE MEMBER(ADMINISTRATIVE):SHRI L.H.A.REGO

IN APPLICATION No.1304/86(T) (WP.No.8332/84)

Shri M.L.Srinivasa Rao, Upper Division Clerk, No.1962, Akbar Road, Lashkar Mohalla, Mysore.l

Applicant.

Versus

The Director, Central Food Technological Research Institute, Chaluvamba Mansion, Mysore-13.

Respondent.

ORDER

In the above said application this Tribunal has passed the following order:-

Given under my hand and the seal of this Tribunal.

Sri V.K.Varadachari,
 Advocate,
 16, Ist Main Road,
 Jayamahal Extension,
 Bangalore, 560 046.

Shri S.Krishnaiah,
 Advocate, No.2,
 I Main Road, Gandhi Nagar,
 Bangalore.560 009.

REGISTRAR.

med med

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indira Nagar, Bangalore-560 038.

ON THURSDAY THE 7TH DAY OF AUG'86.

PRESENI

THE HON'BLE MEMBER (JUDICIAL) : SHRI CH.RAMAKRISHNA RAO
THE HON'BLE MEMBER (ADMINISTRATIVE): SHRI L.H.A.REGO

IN APPLICATION No.1304/86(T) (WP.No.8332/84)

Shri M.I.Srinivasa Rao, Upper Division Clerk, No.1962, Akbar Road, Lashkar Mohalla, Mysore.l

Applicant.

Versus

The Director, Central Food Technological Research Institute, Chaluvamba Mansion, Mysore-13.

Respondent.

ORDER

In the above said application this Tribunal has passed the following order:-

"It is brought to our notice by the counsel for the parties that no Notification has, as yet, been issued by the Central Govt. under Section 14(2) of the Administrative Tribunalstantmantant Act, 1985 empowering this Bench of the Central Administrative Tribunal to hear matters relating to Central Food Technological Research Institute functioning under the Council of Scientific and Industrial Research, which is an autonomous body. We, therefore, direct the Registrar of this Bench to take steps for retransfering this application to the High Court of Karnataka where it was initially filed as a Writ Petition (No.8332/84)".

Given under my hand and the seal of this Tribunal.

REGISTRAR 186

- f. Sri V.K.Varadachari, Advocate, 16, Ist Main Road, Jayamahal Extension, Bangalore.560 046.
- Shri S.Krishnaiah, Advocate, No.2, I Main Road, Gandhi Nagar, Bangalore.560 009.

V3 Copy to Doldence)

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex. (BDA) Indirnagar, Bangalore-560038

Ref: Application No. 1304/86(T)

Dated the August 1986

To

The Registrar, High Court of Karnataka High Court Buildings, Bangalore-1.

Sir.

Subject: - Returning of W.P. 8332/84 to the High Court of Karnataka.

W. P.No 8332/84 on the file of the High Court of Karnataka, Bangalore, transferred to this Tribunal under Section 29 of the Administrative Tribunal Act, 1985 is returned herewith for necessary action, in pursuance of this Tribunal's Order dated 7.8. 1986, copy of which is enclosed herewith.

REGISTRAR

Encl:- Entire Records of the Case

ofe pry

Deputy Registrar, High Court of Karnataka, Banyalore

419186